

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 04/2013**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman**

**Hon'ble Mrs. Pravin Tripathi  
Member**

**In the matter of :**

**Mumbai Int'l Airport Pvt. Ltd. (MIAL)  
V/s.**

**...Appellant**

**AERA & Anr. (MCA)**

**.... Respondents**

**Appearances :**

Mr. Sakya Singha Chaudhari and Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for AERA.

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**

**18<sup>th</sup> July, 2013**

Mr. Atul Nanda, learned Counsel appearing for AERA, seeks two weeks time to file his reply. Let the reply be filed within two weeks. Rejoinder, if any, be filed within one week thereafter.

List the matter for hearing on **08<sup>th</sup> August, 2013.**

**( Justice V.S. Sirpurkar )  
Chairman**

**( Pravin Tripathi )  
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 11/2013**

**with IA No. 22/2013 (for condonation of delay)**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman**

**Hon'ble Mrs. Pravin Tripathi  
Member**

**In the matter of :**

**Federation of Indian Airlines**

**...Appellant**

**V/s.**

**AERA & Ors. (MIAL/AAI/MCA)**

**.... Respondents**

**Appearances :**

Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for AERA

Mr. Sakya Singha Chaudhari and Mr. Gautam Chawla, Advocates for MIAL

Mr. Rajat Brar for Mrs. Rameeza Hakeem, Advocate for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**

**18<sup>th</sup> July, 2013**

The counsel appearing for Airports Authority of India (AAI) wants to file his reply to the application for condonation of delay. The reply be filed within a week.

List the matter for hearing on **25<sup>th</sup> July, 2013.**

**( Justice V.S. Sirpurkar )  
Chairman**

**( Pravin Tripathi )  
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 12/2013**

**with IA No. 23/2013 (for condonation of delay)**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman**

**Hon'ble Mrs. Pravin Tripathi  
Member**

**In the matter of :**

**Lufthansa German Airline & Ors.  
V/s.**

**...Appellants**

**AERA & Ors. (MIAL/AAI/MCA)**

**.... Respondents**

**Appearances :**

Ms. Anusha Jacob, Advocate for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for AERA

Mr. Sakya Singha Chaudhuri with Mr. Gautam Chawla, Advocates for MIAL

Mr. Rajat Brar for Mrs. Rameeza Hakeem, Advocate for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**  
**18<sup>th</sup> July, 2013**

The counsel appearing for Airports Authority of India (AAI) wants to file his reply to the application for condonation of delay. The reply be filed within a week.

List the matter for hearing on **25<sup>th</sup> July, 2013.**

**( Justice V.S. Sirpurkar )  
Chairman**

**( Pravin Tripathi )  
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**IA No.27/2013 in**  
**APPEAL No. ....../2013**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar**  
**Chairman**

**Hon'ble Mrs. Pravin Tripathi**  
**Member**

**In the matter of :**

**International Air Transport Association (IATA)**  
**V/s.**

**...Appellant**

**AERA & Ors. (MIAL/AAI/MCA)**

**.... Respondents**

**Appearances :** Mr. Nishant Menon with Mr. Piyush Gupta & Mr. Prince Pawaiya,  
Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for  
AERA.

Mr. Sakya Singha Chaudhari and Mr. Gautam Chawla, Advocates for  
MIAL.

Mr. Rajat Brar for Mrs. Rameeza Hakeem, Advocate for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**  
**18<sup>th</sup> July, 2013**

Issue notice on the application for condonation of reply.

Mr. Naresh Kaushik, Mr. Sakya Singha Chaudhari, Mr. Rajat Brar and  
Ms. Anjana Gosain, Advocates accept notices on behalf of AERA, MIAL, AAI and  
UOI(MCA), respectively. Replies to the application for condonation be filed  
within two weeks time.

The matter shall be listed for hearing on **08<sup>th</sup> August, 2013.**

**( Justice V.S. Sirpurkar )**  
**Chairman**

**( Pravin Tripathi )**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 08/2013**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 01.02.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar**  
**Chairman**

**Hon'ble Mrs. Pravin Tripathi**  
**Member**

**In the matter of :**

**Airline Operators Committee, Chennai**  
**V/s.**

**...Appellant**

**AERA & Ors. (AAI/DGCA/MCA)**

**.... Respondents**

**Appearances :**

Ms. Neelam Rathore, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Advocates for AERA

Mr. Rajat Brar for Mrs. Rameeza Hakeem, Advocate for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**  
**18<sup>th</sup> July, 2013**

Mr. Atul Nanda, learned Counsel appearing for AERA, seeks two weeks time to file his reply. Let the reply be filed within two weeks. Rejoinder, if any, be filed within one week thereafter.

List the matter for hearing on **08<sup>th</sup> August, 2013**.

**( Justice V.S. Sirpurkar )**  
**Chairman**

**( Pravin Tripathi )**  
**Member**